

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: AUGUST 22, 2013

No. 1404 /DR(S)/2013

Sri **Raju Prasad**, Additional Civil Judge, Junior Division, Mathura to be Civil Judge, Junior Division, Chhata (Mathura) vice Sri Avinash Kumar Singh.

He is also appointed U/s 11(2) of the Code of Criminal Procedure 1973 (Act No. 2 of 1974) as Judicial Magistrate, First Class for trying cases relating to Economic Offences at Chhata (Mathura).

No. 1405 /DR(S)/2013

Sri **Avinash Kumar Singh**, Civil Judge, Junior Division, Chhata (Mathura) to be Additional Civil Judge, Junior Division, Chhata (Mathura) in the court shifted from district headquarter Mathura.

BY ORDER OF THE COURT,

sd/-
(ANANT KUMAR)
REGISTRAR GENERAL

No. 298/DR (S)/2013: Allahabad: Dated: August 22, 2013

Copy forwarded for information & necessary action to:-

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow.
3. Pramukh Sachiv, Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
4. The Director, Institute of Judicial Training & Research, Vineet Khand, Gomti Nagar, U.P. Lucknow. (Information available on E-mail).
5. The Registrar, High Court, Lucknow Bench, Lucknow. (Information available on E-mail)..
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. The District & Sessions Judge, Mathura (Information available on E-mail).

The officers mentioned above shall handover charge of his present posts and shall proceed to take over charge of their new postings immediately.

The Certificates of handing and taking over charge may please be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

It is further to add that the junior most court of Additional Civil Judge, Junior Division, Mathura shall stand shifted from district headquarters Mathura to Chhata (Mathura) from the date the presiding officer takes over charge there.

It is further to add that the transfer of Class III & Class IV employees shall be made in accordance with the directions mentioned the Court's Circular Letter No.54-Ve-4/Admin D dated 30.05.94 and Circular Letter No.64-Ve-4/Admin D dated July 27, 1994.

It is to add that local arrangement shall be made by you in pursuance to the circular letter No.27/D.R.(S)/2000 dated 21.6.2000.

8. Sri Raju Prasad, Additional Civil Judge, Junior Division, Mathura.

You shall handover charge of your present post and shall proceed to take over charge of your new postings immediately.

The Certificates of handing and taking over charge may please be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

The officer shall also mention therein personal ID no. allotted by the Court on the charge certificates.

9. The District Magistrate, Mathura.
10. The Treasury Officer, Mathura.
11. Mahalekhakar (Lekha Evam Hakdari-2), U.P., Allahabad.
12. The Publication Secretary, U.P. Judicial Services Association Office, A- 1, River Bank Judges Colony, Lucknow.
13. The Registrar (Confidential), High Court, Allahabad.
14. The Officer on Special Duty (Computer)/ In charge Computer Centre, High Court, Allahabad
15. The Joint Registrar (Budget), High Court, Allahabad.
16. The Joint Registrar (Inspection), High Court, Allahabad.
17. The Joint Registrar (Misc.), High Court, Allahabad.
18. The Deputy Registrar (G.), High Court, Allahabad with the request to take necessary steps regarding Class-III & Class-IV employees..
19. The Section Officer (Admin. A-3) Section, High Court, Allahabad.
20. The Section Officer (Admin. H) Section, High Court, Allahabad.
21. The Section Officer (Admin. C) Section, High Court, Allahabad
22. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
23. P.S. to Hon'ble Administrative Judge, Mathura. (Information available on E-mail).

BY ORDER OF THE COURT

sd/-

**(VIRENDRA KUMAR SRIVASTAVA)
DEPUTY REGISTRAR (SERVICES)**